

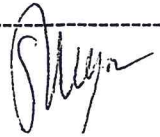

(9)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/422A/ (IB)/2017
NAME OF THE PETITIONER(S) : LAXMINARAYAN COTTON COMPANY
NAME OF THE RESPONDENT(S) : GURUVAYUR SPINNING MILLS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1)	VIGNESH VENKAT	COUNSEL FOR THE RESPONDENT	
2)	Aashish Jain Duvie For Suresh & Suresh	Counsel for the Petitioner	

ORDER

Counsel representing both the parties are present. Counsel for respondent stated that the matter has been settled by way of a compromise between the parties. In pursuance of the settlement and the terms of settlement entered into by both the parties, counsel for respondent handed over a DD for Rs.1 lakh and the balance amount will be paid in instalments. In this regard an affidavit has been filed, signed by both the counsel. Both the counsel prayed time for filing a joint memo of compromise after receipt of the post-dated cheques from the respondent. Counsel for petitioner stated that he has received the affidavit and the Demand Draft. Time is extended at their request. Put up on 20.11.2017 at 10.30 A.M.

— Sel —
K Anantha Padmanabha Swamy
Member (Judicial)

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